

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3336
ANSWERED ON:21.12.2004
IRREGULARITIES IN ALLOTMENT OF FLATS LAND
Baitha Shri Kailash;Nikhil Kumar Shri

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Registrar of Co-operative Societies has been advised to seek the help of the CBI or anti-corruption branch in probing irregularities relating to the dwelling units which were referred back for re-verification as reported in the Time of India dated October 1, 2004;
- (b) if so, the facts thereof and the reaction of the Government thereto;
- (c) whether the Land Mafias in the capital in connivance with the DDA have created irregularities in the allotment of flats;
- (d) if so, whether the CBI/anti-corruption branch have been asked to probe the land/flat allotment cases; and
- (e) if so, the details thereof?

Answer

MINISTER OF PARLIAMENTARY AFFAIRS AND URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD)

(a)to(e): The Delhi Development Authority (DDA) have reported that due to complaints against various Group Housing Societies, referred by Registrar of Cooperative Societies to DDA for allotment of land. DDA decided to send back the entire list of 135 such Group Housing Societies to the Registrar of Cooperative Societies for

- (i) re-verification from the point of view of genuineness, both in respect of members as well as office bearers etc.;
- (ii) to examine whether the seniority has been by-passed in any case and
- (iii) to consider the issue of getting some cases where specific allegations have been made, investigated through an appropriate agency like CBI or Anti-Corruption Bureau. The matter is also sub-judice in the Hon'ble High Court of Delhi in Civil Writ Petition No.10066/2004. The Registrar Co-operative Societies has already issued various directives dated 15.10.2004, 25.10.2004, 9.11.2004 and 1.11.2004 respectively under rule 77 of Delhi Cooperative Societies Rules, 1973 to check the menace of builders mafia in the cooperative sector. It has also issued public notice in newspapers inviting information from members as well as managing committees of these societies to re-verify the membership and establish the identity/genuineness and inter-linkages between the managing committee members in these societies.